

OFFICE OF THE DISTRICT JUDGE,
UTTAR DINAJPR AT RAIGANJ
ENGLISH DEPARTMENT

ORDER NO. 120

DATED : 17.08.2020

Out of 9 (seven) primary close contacts of the Presiding Judicial Officer of the Court of the Additional District & Sessions Judge, Fast Track Court, 2nd, Raiganj who had been detected SARS-CoV2 positive as per report dated 14.08.2020, 07 (seven) have been examined by the Raiganj Government Medical College & Hospital, West Bengal and it has come to the knowledge of the undersigned that the following 05 (five) Primary Close Contacts have also been detected SARS-CoV2 positive.

1. Sri Ganesh Sarkar, LDC attached to English Department (presently working as Bench Clerk to the Court of the ADJ, FTC, 2nd)
2. Smt. Manisha Roy, LDC, attached to Nezarat Department (performs additional duty of daily proceedings of CIS)
3. Sri Sushanta Roy, Security Personnel
4. Sri Santu Shil, Driver of official vehicle meant for Fast Track Court
5. Sri Sanjib Das, Homeguard.

Soon after receipt of the information of COVID positive test report of the above Primary Close Contacts of the Presiding Judicial Officer of the Court of the Additional District & Sessions Judge, FTC, 2nd Court, Raiganj, a letter of request vide No.1163/G dated 17.08.2020 has been sent to the Chief Medical Officer of Health for undertaking risk assessment of the Raiganj Court premises, so as to enable the undersigned to form an opinion as to whether the regular functioning of the Court shall continue or not to which the CMOH-2-cum-Nodal Officer for management of COVID 19 for Uttar Dinajpur district, considering the urgency and gravity of the matter sent the following message through whatsapp at the cellphone of the Ld. Additional Chief Judicial Magistrate, Raiganj who forwarded the said message to the undersigned

“ ...in respect to the letter of the learned District Judge to the CMOH regarding corona positive of one learned Judge and six staff the ICMR guidelines is sent to you as per your instruction. Now, I would like to summarise it as per your instruction no. (1) Corona positive persons (a) asymptomatic and mild symptomatic will .. opt either for home isolation or Safe Home Stay for 14 days (b) if they have serious symptoms they are to be admitted in Covid Hospital (2) if one or two affected that areas of the premises are to be sanitised followed by resumption of work. (3) if wide spread (here more than one or two) then sanitisation of whole premises followed by two days closure”

So, considering the above facts and circumstances and to break the chain of spread of COVID 19 in and around the Court premises of District Sadar at Raiganj, closure of Courts for a few days from the date of detection of 1st case is necessary. It is relevant to mention here that this Judgeship has already declared suspension of functioning of all the Courts of entire Judgeship on 20th and 21st August, 2020, the state-wide lockdowns and 22nd and 23rd August are holidays being 4th Saturday and Sunday respectively. 18th and 19th instant are only two working days intervene. Suspension of functioning of all the Courts of District Sadar at Raiganj on those two working days barring the remand file to be arranged by the Ld. Chief Judicial Magistrate, Uttar Dinajpur at Raiganj, seems necessary.

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Under such circumstances and keeping into consideration the suggestion of the CMOH 2-cum- Nodal Officer for management of COVID 19 for Uttar Dinajpur district and in consultation with the senior Ld. Judicial Officers of the station and the Secretary and the members of the local Bar, the functioning of all the Courts of District Sadar at Raiganj shall remain suspended on 18th and 19th August, 2020 barring the remand file of the Magisterial Courts, Raiganj Sadar.

The Ld. Chief Judicial Magistrate at Raiganj shall take immediate measures for holding Police Remand Files on 18th and 19th August, 2020. She shall take all sorts of measures so that recording of statement u/s 164 Cr.P.C. of the victims of the POCSO Act is not hampered in any way.

It is pertinent to mention here that the entire episode including intimation over suspension on those two days viz. 18th and 19th instant has been brought to the knowledge of His Lordship, the Hon'ble Judge-in-charge of Uttar Dinajpur Judgeship.

Meanwhile, the directly or indirectly close contacts of the said COVID positive Presiding Judicial Officer, staff members, security personnel and driver be requested to keep themselves isolated. They must report to the Raiganj Government Medical College & Hospital, West Bengal in the event of appearance of any symptom of COVID 19 under due intimation to the office of the undersigned.

Owners of the official vehicles should be instructed to see the physical condition of their drivers and to report thereof on the date of reopening of the Courts of District Sadar at Raiganj. The Judge-in-charge, Nezarat, Civil Courts, Raiganj shall ensue such reporting from the owners of the official vehicles.

Inform all concerned.

Sd/- Ajay Kumar Gupta,
District Judge,
Uttar Dinajpur at Raiganj

MEMO NO. 1165 (37)/G DATED : 17.08.2020

Copy forwarded for information and taking necessary action to :-

1) The Court of the District Judge, Uttar Dinajpur at Raiganj 2-3-4-5) The Additional District & Sessions Judge, 1st/2nd, Raiganj/Islampur 6-7-8-9) The Additional District & Sessions Judge, Fast Track Court, 1st/2nd, Raiganj/Islampur 10-11) The Assistant Sessions Judge-cum-Civil Judge, Sr. Division, Rgj/Isl 12-13-14) The Chief Judicial Magistrate, Uttar Dinajpur at Raiganj/ACJM, Raiganj/Islampur 15) The Secretary, DLSA, Uttar Dinajpur at Raiganj 16-17-18-19) The Judicial Magistrate, 1st/2nd Raiganj/Islampur/ The Principal Magistrate, JJB, U/D 20) The Civil Judge, Jr. Division, Additional Court-cum-JM, Rgj. 21) The Civil Judge, Jr. Division, Raiganj/Islampur, 23-24) The Civil Judge, Probationary, Raiganj/Islampur, 25-34) The Judge-in-charge of Nezarat/Accounts/Copying Civil/Copying Criminal/ DRR/Forms & Stationery, Civil Courts, Raiganj/Islampur, 35-36) The Nodal Officer under eCourts Project, Uttar Dinajpur Judgeship, Raiganj/Islampur. 37) The System Assistant under eCourts Project, Uttar Dinajpur at Raiganj for uploading in the official website of Uttar Dinajpur Judgeship.

Sd/- Ajay Kumar Gupta,
District Judge, Uttar Dinajpur

MEMO NO. 1166 (8)/G DATED : 17.08.2020

Copy forwarded for information and taking necessary action to :-

1) The DM, Uttar Dinajpur 2-3) The Superintendent of Police, Raiganj/Islampur 4) The CMOH, UD 5-6) The President/Secretary, Uttar Dinajpur District Bar Association, Raiganj, 7-8) The PP/The GP, Uttar Dinajpur,

Sd/- Ajay Kumar Gupta,
District Judge, Uttar Dinajpur